

Date	Office Report	Orders
		8-1-91.
		Present: Ms. Rani Chhabra, Counsel for the applicants. Shri B.K. Aggarwal, Counsel for the respondents.
		The learned counsel for the applicants requests for an adjournment to ascertain whether any notification has been issued by the Central Government under Section 14(2) of the Administrative Tribunals Act, 1985, in relation to the Centre for Development of Tele ^{matic} matters ^{Dear} , which is a society registered under Societies Registration Act, 1960. ⁸ gulal
		List for admission on 11.1.1991.
		<i>Deepti</i> <i>Deepti</i> (D.K.CHAKRAVORTY) (P.K.KARTHA) MEMBER (A) VICE CHAIRMAN
		11.1.91. MP 2691/90. O.A. 2339/90
		Present: Mrs. Rani Chhabra, Counsel for the applicants. Shri B.K. Aggarwal, Counsel for the respondents.
		Heard the learned counsel of both parties. The learned counsel of the applicants pray for withdrawal of the application with liberty to seek appropriate remedies from the High Court. In view of this, the application is allowed to be withdrawn with liberty to seek ^{file} appropriate proceedings ^{relief} in the High Court in accordance with law.
		A copy of this order be given <u>dasti</u> to both parties.
		<i>Deepti</i> <i>Deepti</i> (D.K.Chakravorty) (P.K.Kartha) Member (A) Vice Chairman